

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 128/MP/2022**

- Subject** : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter alia* seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003 and also seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Tata Power Company Limited (TPCL)
- Respondents** : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.
- Parties Present** : Shri Sajan Poovayya, Sr. Advocate, CGPL & TPCL  
Ms. Nehul Sharma, Advocate, CGPL & TPCL  
Shri Neel Rahate, Advocate, CGPL & TPCL  
Shri Shreshth Sharma, Advocate, CGPL & TPCL  
Ms. Raksha Agrawal, Advocate, CGPL & TPCL  
Shri Abhishek Kakker, Advocate, CGPL & TPCL  
Shri Alvia Ahmed, Advocate, CGPL & TPCL  
Shri G Saikumar, Advocate, MSEDCL  
Shri Ssahel Sood, Advocate, MSEDCL  
Shri M. G. Ramachandran, Sr. Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri Jai Dhanani, Advocate, GUVNL  
Ms. Srishti Khindaria, Advocate, GUVNL  
Ms. Poorva Saigal, Advocate, PSPCL & Haryana Utilities  
Shri Shubham Arya, Advocate, PSPCL & Haryana Utilities  
Shri Ravi Nair, Advocate, PSCPL & Haryana Utilities  
Ms. Shikha Sood, Advocate, PSPCL & Haryana Utilities  
Ms. Reeha Singh, Advocate, PSPCL & Haryana Utilities  
Shri Ishan Kunavat, Advocate, Rajasthan Utilities  
Shri Tarun Ahuja, RUVNL  
Shri Shashank, RUVNL



## **Record of Proceedings**

During the course of hearing, the learned senior counsel for the Petitioner circulated a note of arguments and concluded his detailed submissions.

2. Due to paucity of time, the learned senior counsels and learned counsels for the Respondents, however, could not commence their arguments and accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing on 20.9.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**